

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MEDICLONE BIOTECH PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	MEDICLONE BIOTECH PRIVATE LIMITED
2	Date of incorporation of corporate debtor	24/02/1995
3	Authority under which corporate debtor is incorporated	ROC – Chennai
4	Corporate Identity No. of corporate debtor	U01409TN1995PTC030299
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA: BLOCK B, MILLENNIUM HOUSE, 36/37 M.K. SRINIVASAN NAGAR, MAIN ROAD, PERUNGUDI, CHENNAI, Tamil Nadu, India, 600096
6	Insolvency commencement date in respect of corporate debtor	16.03.2026 (Copy of the Order was made available to Interim Resolution Professional on 19.03.2026)
7	Estimated date of closure of insolvency resolution process	11.09.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Ramela Rangasamy IBBI Reg. No.: IBBI/IPA-002/IP-N00506/2017-2018/11700
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2/99/3, Pollachi Main Road, Kullichettipalayam Coimbatore 642 110 Email: rum_jai@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A6, Aryaa Harmony Apartment, Police Kandasamy Street, Olympus, Ramanathapuram, Coimbatore, Tamil Nadu 641045 Email: medicloneinsolvency@gmail.com
11	Last date for submission of claims	29.03.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as information is not available.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the Mediclone Biotech Private Limited on 16<sup>th</sup> March 2026.

The creditors of Mediclone Biotech Private Limited, are hereby called upon to submit their claims with proof on or before 29<sup>th</sup> March 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

**Ramela Rangasamy**

**Interim Resolution Professional**

**In the matter of Mediclone Biotech Private Limited**

**IBBI Reg. No.: IBBI/IPA-002/IP-N00506/2017-2018/11700**

**AFA Valid upto: 31<sup>st</sup> December 2026**

**Date: 20.03.2026**

**Place: Coimbatore**

